

श्री रामबिलास पासवान : भाप
उस को मुंगा कर देखिए ।

MR. SPEAKER: I have already mentioned it.

SHRI B. P. MANDAL (Madhe-
pura): So far as the news media is
concerned, it is functioning like in
the emergency days. It mentions
only the names of the Ministers and
omits to mention the names of the
Members who participated in the
debate. This is very bad. This should
be looked into.

12.08 hrs.

PAPERS LAID ON THE TABLE

CERTIFIED ANNUAL ACCOUNTS OF
AIIMS FOR 1976-77 AND PREVENTION
OF FOOD ADULTERATION (SECOND
AMENDMENT) RULES, 1978

THE MINISTER OF STATE IN
THE MINISTRY OF HEALTH AND
FAMILY WELFARE (SHRI JAG-
DAMBI PRASAD YADAV): I beg
to lay on the Table:—

(1) A copy of the Certified
Annual Accounts (Hindi and En-
glish versions) of the All India
Institute of Medical Sciences, New
Delhi, for the year 1976-77, under
sub-section (4) of section 18 of the
All India Institute of Medical
Sciences Act, 1956. [Placed in
Library. See No. LT-1803/78].

(2) A copy of the Prevention of
Food Adulteration (Second Amend-
ment) Rules, 1978, (Hindi and En-
glish versions) published in Notifi-
cation No. G.S.R. 70(E) in Gazette
of India dated the 8th February,
1978, under sub-section (2) of sec-
tion 23 of the Prevention of Food
Adulteration Act, 1954. [Placed in
Library. See No. LT-1804/78].

NOTIFICATIONS UNDER CENTRAL EX-
CISE RULES, 1944 AND CUSTOMS
ACT, 1962

THE MINISTER OF STATE IN
THE MINISTRY OF FINANCE (SHRI
ZULFIQUARULLAH): I beg to lay
on the Table:—

(1) A copy of Notification No.
81/78-CE (Hindi and English ver-
sions) published in Gazette of India
dated the 15th March, 1978, issued
under the Central Excise Rules,
1944 together with an explanatory
memorandum. [Placed in Library.
See No. LT-1818/78].

(2) A copy of Notification No.
65-Customs (Hindi and English
versions) published in Gazette of
India dated the 18th March, 1978
under section 159 of the Customs
Act, 1962 together with an explana-
tory memorandum. [Placed in
Library. See No. LT-1819/78].

12.09 hrs.

RE. CALLING ATTENTION NOTICES (PROCEDURE)

MR. SPEAKER: Now the Calling
Attention. Mr. Kamath.

SHRI SAUGATA ROY (Barrack-
pore): Sir, before you call Mr.
Kamath, I want to raise a point about
procedure relating to Calling Atten-
tion. Under rule 197(5), all the
notices, Calling Attention Notices,
which have not been taken up at the
sitting for which they have been
given shall lapse at the end of the
sitting, unless the Speaker has ad-
mitted any of them for a subsequent
sitting. I have already written to
you, and spoken to you also, that
this is a procedure which has proved
not in the interests of the Members
in the sense that when a Member has
given notice of a Calling Attention,
if it is rejected for that day, and if
on the same subject you are accept-